

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.94/MP/2017
Along with I.A. No. 22/2017**

Subject : Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and email dated 19.4.2017 sent by the PGCIL and refund of the payments made under protest by the petitioner against the impugned invoices.

Date of hearing : 15.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Bharat Aluminum Company Limited (BALCO)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Parties present : Shri Nishant Kumar, Advocate, BALCO
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri V. Srinivas, PGCIL
Shri R.P Padhi, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

Learned proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available today and requested for short adjournment. Learned counsel for the Respondent had no objection in this regard. The request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/

**(T. Rout)
Chief (Law)**